

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 41/RP/2023

Subject : Review Petition under Section 94(1)(f) of the Electricity Act, 2003 read with Regulation 103 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999.

Petitioner : Vaayu Renewables Energy (Mevasa) Pvt. Ltd. (VREMPL)

Respondent : Central Transmission Utility of India Limited (CTUIL)

Date of Hearing : **4.4.2024**

Coram : Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member
Shri P. K. Singh, Member

Parties Present : Shri Venkatesh, Advocate, VREMPL
Shri Suhael Buttan, Advocate, VREMPL
Ms. Suparna Srivastava, Advocate, CTUIL
Ms. Aastha Jain, Advocate, CTUIL
Shri Siddharth Sharma, CTUIL

Record of Proceedings

At the outset, the learned counsel for Respondent, CTUIL prayed for an additional time to file a reply on the admissibility of the present Review Petition. Learned counsel for the Review Petitioner also sought liberty to file a rejoinder thereafter.

2. Considering the request of the learned counsel for the Respondent, CTUIL, the Commission permitted the Respondent, CTUIL to file its reply on the admissibility within four weeks and the Review Petitioner may also file its rejoinder within four weeks thereafter.

3. The Review Petition will be listed for the hearing on admissibility on **25.6.2024**.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**